

le: Regarding Regulation of MNREGS working days by Central Government and reinstate the status quo

KUMARI RAMYA HARIDAS (ALATHUR): Sir, I want to mention about a very serious issue here.

It is unfortunate and wrong stance to regulate MNREGS working days. It is stated that the Central Government has issued a new rule stating that the Gram Panchayat can undertake 20 work projects in a day. But in Kerala, there are more than 20 wards in several Panchayats. So, workers from some wards are compelled to stay away from work. So, they will not get 100 working days in a year. We all know that the UPA Government implemented this scheme to eradicate poverty and several families depend on MGNREGS for their livelihoods.

A new order which had been issued by the Central Government will affect local self-Government bodies also. So, the Government should repeal this order immediately and reinstate the status quo.